N O T I C E

In Partial modification to the Judicial Assignment at the **Nagpur Bench**, which had come into effect from 03.01.2022 (Partially Modified w.e.f. 14.02.2022, 28.02.2022, 14.03.2022, 11.04.2022, 18.04.2022) it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Monday**, **25.04.2022** :

Sr. No.	Present sitting	Assignment
1	The Hon'ble Shri Justice **M. S. KARNIK**	For admission, hearing, order matters and applications therein: (A) **First Appeals.** **(B) Second Appeals of odd years and misc. applications therein.** **(C) Appeals against Orders.**
2	The Hon'ble Shri Justice **ROHIT B. DEO**	For admission, hearing, order matters and applications therein: (A) Civil Writ Petitions of even years. **(B) Civil Revision Applications.** (C) Misc. Civil Applications (except assigned to other Court).

N O T E S

A) The urgent mentioning and placing of matters pertaining to the Court presided over by the **Hon'ble Shri. Justice M. S. Karnik** will be allowed before the Court presided over by **Hon'ble Shri. Justice Rohit B. Deo and vice versa**.

B) The urgent mentioning and placing of the matters pertaining to the Bench presided over by the **Hon'ble Shri. Justice Manish Pitale** is allowed before the Bench presided over by **Hon'ble Shri. Justice Rohit B. Deo**.

By Order,

High Court, Appellate Side,)
Bombay.)
Date : 13th April 2022)

Sd/-
(V. R. Kachare)
Registrar (Judl-I)